

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(CAA) No.517/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th November 2017, 10.30 A.M

Name of the Company		Security & Intelligence Services (India) Ltd & Anr. & SIS Asset Management Pvt Ltd	
Under Section		230-232	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Arupnath Bhattacharya *Director*
2. Anrita Chatterjee *"*
3. Sagar Das *"*

4. TIAINLA
Dy Director

O/O RD (ER)
MCA

Ankur
29.11.17
29.11.17

ORDER

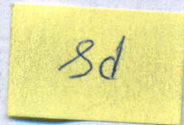
Ld. Counsel for the petitioners and Ms. Tiainla, Dy. Director, from the O/o Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata representing the Central Government are present.

Ld. Counsel for the petitioner submitted that notice has been published in the newspapers on 10/11/2017 and after publication of notice there should be at least 30 days time should have been given for filing objection. Therefore, the case is adjourned to **18/12/2017**.

Central Government has filed reply, which may be taken on record.

Ld. Counsel for the petitioner has pointed out certain typographical error in the order. In view of the submissions of the Ld. Counsel of the petitioner amended order will be uploaded on the website.

List on 18/12/2017.



(Jinan K.R.)
Member (J)



(V.P.Singh)
Member (J)